

OFFICE OF THE DISTRICT & SESSIONS JUDGE (NORTH) ROHINI COURT DELHI

ORDER

In light of the directions contained vide minutes of meeting dated 02.11.2018 of Committee constituted by Hon'ble the Chief Justice of High Court of Delhi in terms of order dated 15.12.2017 passed by Hon'ble the Supreme Court in W.P. (C) No. 243/2005 titled as "Rajive Rature Vs Union of India & Ors touching vital aspects of the Rights of the Differently Abled Persons, I hereby appoint Sh. Manmohan Sharma, Ld. Judge In-Charge, Mediation Centre, Rohini District Courts, Delhi to organize a Sensitization Programme for staff of North District qua the special needs of Differently-abled litigants appearing in the Courts.

*Vinod Kumar*

(VINOD KUMAR)

District & Sessions Judge (Offg)  
North District: Rohini : Delhi

No. 14236-242 Admn./(North)/Rc/2018

Dated, Delhi the 10.12.2018

- 1 The Ld. Registrar General, High Court of Delhi, New Delhi.
- 2 The Ld. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
- 3 The Ld. District & Sessions Judge (NW), Rohini Courts, Delhi.
- 4 Sh. Manmohan Sharma, Ld. Judge In-Charge, Mediation Centre, Rohini Court Complex, Delhi.
- 5 The Record Officer (RTI) District Court, Rohini Delhi.
- 6 Website Committee (English/ Hindi) Tis Hazari Courts, Delhi.
- 7 PS to D & SJ(N), Rohini Court Complex, Delhi.

*Vinod Kumar*

District & Sessions Judge (Offg)  
North District: Rohini : Delhi